REFERENCE TO PAYMENT OF DE-PUTATION ALLOWANCE TO EM-PLOYEES OF THE CEMENT CONTROLLER'S OFFICE

श्री जगवीश प्रसाद माथुर (राजस्थान): श्रीमन्, मैं ग्रापके माध्यम से सरकार का छपान एक ऐसे ग्रन्थया की ग्रोर दिलाना चाहता हूं जो न जाने कितने कर्मचारियों के साथ हो रहा है।

श्रीमन, 1968 में सीमेंट कंट्रोल लाग् किया गया । उसमें एक सेकेटरी को इंचार्ज बनाया गया । बाद में सीमेंट कंदोल ग्रथारिटी का निर्माण किया गया । उसके बाद निश्चय किया गया कि जो कर्मचारी डेपूटेशन पर जाना चाहते हैं वह जायें और इसके साथ साथ सन् 1976 में जब इमरजेंसी थी तो एक रेजुलूशन इंडस्ट्री डिपार्टमेंट का मेरे हाथ में है, जिसमें कहा गया कि जो कमैचारी डेपूटेशन पर जायेंगे वह यदि वापस आयेंगे तो वापस ग्राने के लिए उनको ग्राप्शन होगा ग्रोर वापस ग्राने की तिथि ग्रीर उनके ग्राप्शन देने की तिथि के; बीच जो पीरियड होगा उसमें उनको वही अलाउन्स दिए जायेंगे जो कि डेपूटेशन के दोरान दिये जाते थे। ऐसे बहत से कर्मचारी हैं जो कि अब वापस भ्रा गये हैं क्योंकि सीमेंट कंट्रोल डिपार्टमेंट म्रलग डिपार्टमेंट न होकर ग्रब सरकार के ग्रधीन ग्रा गया है। 1976 में कुछ लोगों से ग्राप्शन मांगे गए । कुछ लोगों ने आप्शन वापस अपने मुल कार्यालय जाने के लिए दिए । ऐसे लोग जो अपने मुल कार्यालय चले गये हैं, उनको दो महीने, तीन महीने या साल भर का जो ग्रलाउन्स [Mr. Deputy Chairman in the Chair.] चाहिए मिलना था. य ह जो रेजुलुशन है उसके अन्तर्गत दिया जाना चाहिये लेकिन कहीं गलती से वित्त मंत्रालय में सेक्रेटरी या क्लर्क बैठे हैं उनको इस रेजुलुशन का कोई ज्ञान नहीं है ग्रौर उनको कहा जा रहा है कि उनको यह नहीं दिया

जायेगा । मेरा थ्रापके माध्यम से सरकार से निवेदन यह है कि ऐसे कर्मचारियों के साथ जिन्होंने सेवायें की हैं जो ग्रापके निर्णय के ग्रनुसार वहां सेवा पर गये उनके साथ ग्रन्याय न किया जाए ग्रौर जो उनकी वाजिब मांगें हैं उनकी पूर्ति की जाए ।

REFERENCE TO THE ALLEGED MOVES BY GOVERNMENT TO DIS-SOLVE CERTAIN STATE ASSEMBLIES

SHRI A. G. KULKARNI (Maharashtra): Sir, through you, I want to bring to the notice of the Government, and particularly of the Home Minister, an item in various newspapers, which might be a motivated item or might be an objective newsitem given by the correspondents. It says. Sir, that the Law Ministry is bending forwards and backwards to find some alibi, in the legai pharaseology, to enable the Home Ministry to dissolve some State Assemblies. Sir, highlighted many this matter was times in this House during the last one week. Sir, in all seriousness, I would request through you, Sir. the Leader of the House, Mr. Mukherjee and the Home Minister, Giani Zail Singh, that the other side of this toppling game or the game of dissolution of the State Assemblies has to be gone into seriously. Sir, there is a news item from Lucknow yesterday that a massive rally was held there by the Chief Minister. Some time back, there was a massive rally held by the Youth Congress. Sir, I think, Mrs. Indira Gandhi is a very able leader and she has got a massive victory. Nobody else can claim any credit for that victory. It is because of her ability, and what you call, defiance in adversity, that she has succeeded and attained this victory. But, Sir, Churchill's famous statement is that one must be magnanimous in victory also. Sir, why I am bringing this to

your notice is that sharpness is increasing in every State. In Bihar, you find one type of sharpness in Orissa, there is another type of sharpness; and in Maharashtra, yet another type of sharpness.

Sir, I would like to point out that this Home Ministry's asking or advising the Law Ministry to find an alibi to dissolve the State Assemblies will be counter-productive and will not bring the desired result of stabilisa tion of this country after the massive victory of Mrs. Indira Gandhi.

SHRI BHUPESH GUPTA (West Bengal): Not counter-productive, but crime.

SHRI A. G. KULKARNI: Yes, crime also. Sir, it is not the defections alone and the toppling process to which I am objecting. The difficulty seems to be that if you look at the various States, the satraps \mathbf{at} the State level are fighting among themselves. Sir, in my own State of Maharashtra, there is a fight going on as to who should be the next Chief Minister. One lobby is pressurising the Government that defection should be encouraged and that person says that he should be the Chief Minister. Another lobby which is not supporting that is coming here with MLAs and MPs and asking to dissolve the Assembly. Thereby, Sir, further tension is aggravated in Maharashtra. Sir, in Marathi there is a saying. The sun is all powerful and bright. But the sand below always says that it gives more heat than the sun itself.

SHRI B. D. KHOBRAGADE (Mahareshtra): And more trouble.

SHRI A. G. KULKARNI: That is right. Mrs. Indira Gandhi may not be having anything but her satraps at the State level are fighting among themselves, sabre-rattling and giving press statements and pressurising the people to take to violence. Sir, I am drawing your attention to that state of affairs. 1.00

Sir, along with this, I would also like to draw your attention...

SHRI B. D. KHOBRAGADE: Just a minute. On this subject which you have mentioned...

SHRI A. G. KULKARNI: I have not completed.

SHRI B. D. KHOBRAGADE: I would like to make one or two observations on this.

SHRI A. G. KULKARNI: The Chairman may not allow me to speak afterwards. Will you guarantee that?

SHRI B. D. KHOGRAGADE: You have been allowed to make a mention of the other point. I would like to add one or two sentences on the first subject which you have mentioned.

MR. DEPUTY CHAIRMAN: We are not having any debate on it.

SHRI B. D. KHOBRAGADE: I will make only one submission.

MR. DEPUTY CHAIRMAN: The hon. Chairman has permitted certain people to make observations.

SHRI B. D. KHOBRAGADE: I have to make only one submission.

MR. DEPUTY CHAIRMAN: Then everybody will get up.

SHRI B. D. KHOBRAGADE: Sir, only one submission and that is, if the Assemblies are dissolved, there will be no provision for the reserved seats for the Scheduled Castes and the Scheduled Tribes. I would like to draw the attention of the Government . . .

MR. DEPUTY CHAIRMAN: Please do not raise a debate on this.

SHRI B. D. KHOBRAGADE: I make only one small submission that the Government should pay attention to this particular problem that there

[Shri B. D. Khobragade]

will not be any provision for the Scheduled Castes and the Scheduled Tribes if the Assemblies are dissolved.

SHRI A. G. KULKARNI: Sir, I have not yet completed.

SHRI B. D. KHOBRAGADE: The Government should see that the Scheduled Castes and the Scheduled Tribes do not suffer because of the dissolution of the Assemblies.

SHRI A. G. KULKARNI: What I wanted to mention is the statement of Mr. Charan Singh that the Government should straightaway go to the court. (Interruptions)

MR. DEPUTY CHAIRMAN: Order please.

THE LEADER OF THE HOUSE (SHRI PRANAB MUKHERJEE): Sir, only one point which I would like to tell the House is that we are very much aware to maintain the reservations for the Scheduled Castes and the Scheduled Tribes. That is why in utmost hurry, with the approval and consent of all the Members present here, we got the Constitution Amendment Bill passed. We are fully aware of it.

SHRI BHUPESH GUPTA: You are certainly aware of it. The only thing is that since you are aware of it, act according to that awareness. That is why I say all these things. Therefore, dissolution should not be talked about till the President has given his assent to the Bill. You have got the majority, that is all right. This Bill has not yet been approved by any State. It has to be approved by not less than one-half of the States and the only the President his gives assent and then only it comes into force, this reservation comes into operation. I am sure he is aware of it. Being aware of all these things, restrain yourself. Do not send your Cabinet Ministers to various places. (Time bell rings)

MR. DEPUTY CHAIRMAN: Order please.

SHRI A. G. KULKARNI: What that awareness is, act as per that awareness. That is why they are asking the Law Ministry to find some alibi to dissolve it in one way or another. So, Sir, what I am suggesting to you is that Shri Charan Singh...

States Assemblies

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गृह मंत्री (ज्ञानी जैल सिंह) : उप-सभापति जी, ये बिलकूल गलत बात कह रहे हैं और यह गलत इल्जाम है। मैं इस बात के लिए वादे कर देना चाहता हं कि हम कांस्टिट्यू शन में रिजर्वेशन जो थी वह 26 जनवरी से पहले खत्म होती थी। इसीलिए सरकार ने इस बिल को पास किया ग्रौर सभी चीफ मिनिस्टरों को खत लिखा कि वे जल्दी से जल्दी इसको रेटि-फाई **क**रें

(Interruptions)

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MR. DEPUTY CHAIRMAN: Order please. You have had your say.

SHRI JAHARLAL BANERJEE (West Bengal): We know how to set him right. (Interruptions)

SHRI A. G. KULKARNI: Sir, the Treasury Benches are trying to frighten me, But they must be aware of my guts and my power to retaliate.

श्री विश्वम्भर नाथ पांडे (नामनिर्देशित): इस बात को बार-बार उठाने से म्रापको क्या लाभ हो रहा है ? ग्राप सदन का वक्त जाया कर रहे हैं। ग्रापकी इस तरह की बात करने की ग्रादत हो गई है।

SHRI A. G. KULKARNI: I tell Mr. Dwivedi that he has also quoted many times. I have not got any channel with the Home Minister to get the news. It is only the newspapers through which I get the information which I have brought before you. Do not take the success to your head.

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All the Treasury. Benches should know that success should not go to their heads. Otherwise they will fall down.

SHRI KHURSHED ALAM KHAN (Delhi): Thank you for the advice.

विपक्ष के नेता (श्री लाल कृष्ण ग्राडवाणी): उपसभापति जी, ग्रभी गृह मंत्री जी ने रिजर्वेशन के बारे में एक बात कही है। मैं जानना चाहता हूं ग्रौर सदन जानना चाहता हैं कि गृह मंत्री जी ने इस संबंध में क्या कहा क्योंकि यह एक मेजर ग्रौर इम्पारटेन्ट पालिसी स्टेटमेन्ट है।

SHRI B. D. KHOBRAGADE: Sir, the question of reservations is a very important matter. We do not want that the Scheduled Castes and the Scheduled Tribes should suffer because of the dissolution of State Assemblies. Let the Home Minister make the position clear on this matter.

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जानी जैल सिंह : उपसभापति जी, मैंने पहले ही कह दिया है कि गवर्नमेंट को इस बात की बहत फिक थी कि उसने कार्य-भार सम्भालते ही सबसे पहले इसी बात को सामने रखा ग्रौर कांस्टीट्यू शन में एमेन्डमेन्ट की ग्रौर दोनों हाउसेज में उसको पास करवाया । उस रोज भी हमारे कुछ मेम्बरान साहिबान ने कहा था कि इसके लिए कोई सेलेक्ट कमेटी बनाई जाय । उस वक्त भी हम लोगों ने यही प्रार्थना की थी कि इसका स्राज ही पास होना निहायत जरूरी है 125 तारीख की रात के 12 बजे से पहले पहले ग्रगर वह न होता ग्रौर प्रेजीडेन्ट के साइन न होते तो शेड्युल्ड कास्ट की रिजर्वेशन जो थी . . . (Interruptions) ग्राप जानते हैं कि इसके एक्ट बनने से पहले प्रेजीडेन्ट (को भेजना होता है। मैं आपसे यही प्रार्थना करता हं कि गवर्न मेंट इस मामले में सिसियरली कोशिश कर रही है कि तमाम एसेम्बलियों से यह रेटी-फाई हो जाय । लेकिन ग्रानरेबल मेम्बर श्रगर यह सम हों कि कोई एसेम्बली गिर रही हो, टूट रड़ी हो तो हम उसको बचायें, यह हम कैसे कर सकते हैं । यह तो उनकी अपनी शक्ति है । वे अपने को बचायें या रखें । लेकिन हमारा आनेस्टली यह यत्न है, कोशिश है कि जल्दी से जल्दी अगर तमाम एसेम्बलियों से न भी हो तो कम से कम आधे से ज्यादा एसेम्बलियों से यह रेटिफाई हो जाय ।

श्री लाल कृष्ण ग्राडवाणी: उपसभापति जी, अभी जो बयान दिया गया है उसमें दो कंट्रेडिक्टी बातें कही गई हैं जिनके कारण मेरे मन में कम से कम गलत फहमी पैदा हो गई है। इस संबंध में सरकार का मतलब क्या है, यह बात समझ में नहीं ग्राई है। ग्रभी इन्होंने कहा कि 26 तारीख से पहले राष्ट्रपति के हस्ताक्षर होने जरूरी थे ग्रौर इसीलिए हमने 25 तारीख को इसको यहां पर पास करवाया । दूसरी बात यह कही गई कि राज्यों को रेटीफिकेशन के लिए भेजा गया है । ये दोनों चीजें परस्पर विरोधी हैं। प्रेजीडेटको एसेन्ट बाद में होती है, पहले नहीं होती है । ci. , eross

ज्ञानी जैल सिंह : मैंने यह नहीं कहा है। मैंने यह कहा है कि प्रेजीडेन्ट को बताना था कि उनके पास भेजना है, इसलिये उनके पास भेजा जायगा। ग्राप जानते हैं ग्रौर ग्राप तो बहुत ग्रच्छे पालियामेन्टेरियन हैं, पालियामेन्ट में कोई कार्यवाही हो जाय तो उसको प्रेजीडेन्ट को भेजा जाता है ।

SHRI BHUPESH GUPTA: The position is quite clear. I do not know why the hon. Minister is trying to prevaricate over this matter. We are not objecting to his sending to the President. As you know, Parliament costitutes President and two Houses of Parliament under the Constitution. Obviously, President will get it. Even if you do not Gend it, he will get it and the President must be beholdened to you for having sent it. That is not the issue. The issue is that he knows very well that President's assent is absolutely essential for this Constitution (Amendment) Bill to come into

[Shri Bhupesh Gupta]

force and in this case no such assent can be given unless it has been ratified by more than half the number of States. It is the categorical position. Now we see the Cabinet Minister declaring it and he would not rest until The West Bengal Governmet is thrown nto the Bay of Bengal. We see Cabinet Ministers going and asking for dissolution. It is Government's inter erence . . . (Interruptions). Madam lady, you will not understand the Const ution. That is not for you. But ict us argue on the point.

श्रीमती कुमुदबेन मणिशंकर जोशी (गुजरात) : हम तो समझते हैं, ग्राप नहीं समझते हैं ।

SHRI BHUPESH GUPTA: Neither you understand me nor the Constitution. That is my misfortune. I want them to behave. The hon. Minister said we cannot do anything. (*Interruptions*). Your Ministers are going around making public statements causing incitement, for the dissolution.

MR. DEPUTY CHAIRMAN: Thia is not the occasion for it. Mr. Yadav now.

REFERENCE TO THE REPORTED POLICE ATROCITIES IN NARAIN-PUR VILLAGE, DEORIA DISTRICT

화학 소문 문제가 문

श्री रामानन्द यादव (बिहार) : उपसभा-पति जी, मैं ग्रापको धन्यवाद देता हूं कि ग्रापने मुझे एक ग्रहम प्रश्न की तरफ सदन का ध्यान ग्राकषित करने का मौका दिया । उप-सभापति जी, उत्तर प्रदेश में ग्राये दिन जिस तरह से माइनारिटीज पर हमले हो रहे हैं, मैं उसका एक उदाहरण एक गांव के माइनारिटीज के लोगों पर जो हुग्रा है, उसके संबंध में सदन का ध्यान ग्रोर सरकार का ध्यान ग्रापके माध्यम से ग्राक्षित करा देना घाहता हूं।

उपसभापति जी, उत्तर प्रदेश में नारायणपुर एक गांव है जो कप्तानगंज थाने के ग्रन्दर पड़ता है । उपसभापति जी, उस गांव में 15 जनवरी को उत्तर प्रदेश के पी०ए०सी० ग्रौर पुलिस के जवान उस गांव में घुस गये स्रौर उन्होंने उस गांव की मुस्लिम महिलाग्रों पर खुले ग्राम रेप किया । वहां के लोगों को मारा ग्रौर उनके घरों के जंवरात ग्रौर सम्पत्ति को लुटा ग्रौर नारायणपूर गांव के 24 लोगों को कप्तानगंज थाने में ले जाकरके 12 घटे बन्द रखा । उपसभापति जी, यह मैं कोई ग्रखबार की रिपोटों के ग्राधार पर ही नहीं बल्कि उत्तर प्रदेश विधान सभा में स्टेट इंडस्ट्रीज मिनिस्टर मि० मोहन सिंह ने रोते हए सरकार की रक से बयान दिया कि उत्तर प्रदेश पूलिस ग्रौर पी०ए०सी० के जवानों ने उस गांव में जा करके बेगुनाह लोगों की ग्रौरतों की ग्रस्मत को लूटा है, लोगों को पीटा है, ग्रौर थाने में ले जा करके 12 घंटे बन्द रखा है । यही नहीं उनकी सम्पत्ति श्रौर जेवरात भी लुटे हैं। उपसभापति जी, उनकी रिपोर्ट के तत्काल बाद उसी सदन में उत्तर प्रदेश के चीफ मिनिस्टर श्री बनारसी दास ने इस बात को स्वीकार किया **अपने बयान में कि हां, ऐसी घटना हुई** और उन्होंने तुरन्त वहां के जो पुलिस सुपरिटेन्डेंट थे उनका ट्रांसफर कर दिया थानेदारों काट्रांस-फर किया थ्रौर डिस्टिक्ट मुजिस्ट्रेंट का ट्रांस-फर किया। ग्रौर एक्सग्रेशिया, कम्पनसेशन देने का एलान किया और एक इंक्वायरी कमेटी बिठाई जिसमें डी०ग्राई०जी० पूलिस (उत्तर प्रदेश) मिस्टर प्रकाश, शेड्युल्ड ट्राइब्स शेड्युल्ड कास्ट कमिश्नर यह दोनों इंक्वायरी करने गए उन्होंने इंक्वायरी में क्या पाया । उन्होंने अपनी इंक्वायरी रिपोर्ट दी ग्रौर कहा कि नुर मोहम्मद की लडकी मेरे सामने आई ग्रौर उसने कहा कि मेरी ग्रस्मत लुटी गई लेकिन मेडिकल एग्जामिनेशन कराने से उसने इन्कार कर दिया ग्रौर लज्जा के कारण आगे कुछ नहीं कह सकी । कमीशन की रिपोर्ट में यह कहा है कि सचमुच पुलिस प्रधिकारी, पी०ए०सी० **के जवानों ज्ञौर**